IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

1. **IA-37/2024 in C.P.(IB)/271(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.07.2024**

NAME OF THE PARTIES: Tata Capital Financial Service Ltd.
Vs
High Ground Enterprise Ltd.

SECTION: 7, 30 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant present. Mr. Atishay Jain i/b Adv. Kunal Kanungo, Ld. Counsel for the SRA present (VC).

2. On perusal of the records, we observed that there are contradictory statements in the plan document with reference to the treatment of avoidance applications post-approval of the plan.

3. Counsel for RP seeks time to file affidavit with clarification. IA de-reserved,

4. List **IA-37/2024** on **29.07.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

22.07.2024/pvs